

(d) if so, the likely date by which it would be done ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) to (d). The performance of the banks on the implementation of 20-Point Programme is continuously moni-

tored by Reserve Bank of India. The progress in implementation of the programme is also reviewed by the Boards of Directors of various banks periodically. The number of beneficiaries assisted and the amount outstanding under the 20-Point Programme has been steadily increasing. Details of credit assistance provided by the public sector banks in the implementation of the 20-Point Programme are indicated below :

Year ended	No. of Accounts (in lakhs)	Amount outstanding (Rs. in crores)
December, 1985	127.95	6684.19
December, 1986	151.73	7896.90
December, 1987	189.16	8599.85

As the Twenty Point Programme is multi-dimensional and the points are not mutually exclusive, bank-wise, targets for achievement have not been prescribed. Therefore, bank-wise assessment of performance in relation to set targets is not being done in respect of the 20-Point Programme.

Obligation of External Assistance

11057. SHRI SYED SHAHBUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the outstanding obligations on external assistance as on 1 April of 1985, 1986, 1987 and 1988 in absolute terms and as percentage of the foreign exchange

reserves on the corresponding dates ; and

(b) the percentage that deposits by Non-Resident Indians form of the foreign exchange reserves on the above mentioned dates ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) and (b). The position in regard to the external debt outstanding on Government Account, outstanding balances of deposits by Non-Resident Indians and the foreign exchange reserves as on 1st April of 1985, 1986, 1987 and 1988 is indicated below :

		(Rs. Crores)			
		(As on 1st April)			
		1985	1986	1987	1988
		1	2	3	4
1.	Outstanding Debt Obligations	24004	26638	31312	36670 (Provisinal)
2.	Foreign exchange reserves	6817	7384	7645	7287

	1	2	3	4
3. Percentage of Debt to Reserves	352%	361%	410%	503%
4. Deposits by Non Resident Indians (NRE/FCNRA)	3819	5650	7847	9402 (as on 1.1.88)
5. Percentage of Deposits to Reserves	56%	77%	103%	129%

Concessions to Deep Sea Fishing Industry

11058. CH. RAM PARKASH : Will the Minister of COMMERCE be pleased to state :

(a) the names of all units which are in the deep sea fishing industry, using deep sea fishing trawlers and registered as 100 per cent export oriented units ;

(b) the excise duty concessions availed by them ;

(c) whether they are being supplied diesel oil at international prices ;

(d) whether such concessions are not available to all deep sea fishing trawlers exporting their catches ; and

(e) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DASMUNSI) : (a) A Statement giving the names of deep sea fishing units approved under the 100% Export Oriented Unit Schemes is given below.

(b) The 100% Export Oriented Units can avail of exemption of excise duty on their requirements of capital goods, raw materials, consumable (including HSD oil for use by deep sea fishing trawlers) etc.

(c) No, Sir.

(d) and (e). Only the units approved under the 100% Export Oriented Unit

Scheme are entitled to get full excise duty exemption on diesel oil. Since there is no obligation in the case of the units, which are not covered under the 100% Export Oriented Unit scheme, to export their catch, this concession is not extended to them.

Statement

Names of deep fishing units approved under the 100% Export Oriented Unit Scheme

S No.	Name of the Unit
1	2
1.	M/s Clarion Fisheries P. Ltd., Bangalore
2.	M/s Lewis & Lewis Fisheries (India) P. Ltd., Bangalore.
3.	Shri R. Devdas, M/s Dev Fisheries P. Ltd., Bangalore.
4.	M/s Southern Sea Crafts Ltd., Madras.
5.	M/s Cholamandal Shipping Co. Ltd., Madras.
6.	M/s Leenka Exports P. Ltd., Madras.